

**SCHEDULE II
FORM B**

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s RITU AUTOMOBILE PRIVATE LIMITED (IN LIQUIDATION).

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	M/s Ritu Automobile Private Limited (In Liquidation)
2.	Date of Incorporation of Corporate Debtor	20/03/2010
3.	Authority under which Corporate Debtor Is Incorporated/ Registered	Registrar Of Companies (Mumbai) Under The Companies Act, 1956
4.	Corporate Identity Number of Corporate Debtor	U50500MH2010PTC201087
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: 125, GOVE, NEAR KONGAON TOLL NAKA KALYAN-BHIWANDI ROAD, Thane, KALYAN, Maharashtra, India, 421311
6.	Date of Closure of Insolvency Resolution Process	10/10/2024
7.	Liquidation Commencement Date of Corporate Debtor	10/10/2024
8.	Name and the Registration Number of the Liquidator	Mr. Mahesh Sureka IBBI/IPA-001/IP P00413/2017-18/10736
9.	Address and e-mail of the liquidator, as registered with the Board	173, Udyog Bhavan, Sonawala Road, Goregoan East, Mumbai 400063 mahesh@mrsureka.com +91 9322581414
10.	Address and e-mail to be used for correspondence with the liquidator	173, Udyog Bhavan, Sonawala Road, Goregoan East, Mumbai 400063 rituautomobilescirp@gmail.com
11.	Last Date for Submission of Claims	09/11/2023

Notice is hereby given that the Hon'ble National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of **M/s Ritu Automobile Private Limited (In Liquidation)** on **10/10/2024**. The order copy regarding the same was received on **10/10/2024**.

The stake holders of M/s **M/s Ritu Automobile Private Limited (In Liquidation)** are hereby called upon to submit a proof of their claims, on or before **09/11/2024**, to the liquidator at the address mention against item No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

[In case a stakeholder does not submit is claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for corporate Person) Regulation. 2016, *shall be deemed to be submitted under Section 38.*]

Name and Signature of the Liquidator:


Mr. Mahesh Sureka
IP Regn.No. IBBI/IPA-001/IP-P00413/2017-18/10736
AFA Certificate Validity up to 31.12.2025
Liquidator of **M/s Ritu Automobile Private Limited (In Liquidation)**
Date: 10/10/2024
Place: Mumbai.

